

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020 and 16/DHC/2020 dtd. 13.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer and Sh. Mohit Mathur, Ld. Sr. Advocate along with Sh. Rohit Chandra, Ld. Counsel for (A-1) along with EVS Rao (A-1), Ms. Vidisha Kumar, Ld. Counsel for (A-2), (A-4) and (A-10) along with Sh. Tumbha Natham, AR for (A-2) & (A-10) and Sh. A. K. Pradhan AR for (A-4), Sh. Harsh Bora, Ld. Counsel for A-3, Sh. Gautam Khajanchi, Ld. Counsel for (A-5) along with Sh. Anurag Bansal, AR for (A-5), Sh. Debo Priyo Moulik and Sh. Aditya Wadha, Ld. Counsels for (A-6) along with Sh. Mukesh Malasi, AR for (A-6), Sh. Kumar Amit, Ld. Counsel for (A-7) along with Sh. Purshottman, AR for (A-7), Sh. Ankit Gusain and Ms. Swati Bansal, Ld. Counsels for (A-8) along with Sh. Anand Tiwari, GM and Sh. Kailash Pandey, Ld. Counsel for (A-9).

26.06.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer.

Sh. Mohit Mathur, Ld. Sr. Advocate along with Sh. Rohit Chandra, Ld. Counsel for (A-1) along with EVS Rao (A-1).

Ms. Vidisha Kumar, Ld. Counsel for (A-2), (A-4) and (A-10) along with Sh. Tumbha Natham, AR for (A-2) & (A-10) and Sh. A. K. Pradhan, AR for (A-4).



Sh. Harsh Bora, Ld. Counsel for A-3.

Sh. Gautam Khajanchi, Ld. Counsel for (A-5) along with Sh. Anurag Bansal, AR for (A-5).

Sh. Debo Priyo Moulik and Sh. Aditya Wadha, Ld. Counsels for (A-6) along with Sh. Mukesh Malasi, AR for (A-6).

Sh. Kumar Amit, Ld. Counsel for (A-7) along with Sh. Purshottman, AR for (A-7).

Sh. Ankit Gusain and Ms. Swati Bansal, Ld. Counsels for (A-8) along with Sh. Anand Tiwari, GM.

Sh. Kailash Pandey, Ld. Counsel for (A-9).

The matter was proceeding at the stage of further proceedings / arguments on the point of charge(s).

Ld. Counsel for (A-2) and (A-4) submits that vide order dated 26.02.2020, directions were given to CBI to supply certain documents, which have not been supplied yet and which can be supplied via e-mail or in electronic form. In these circumstances, let the said documents be supplied to them via e-mail or in electronic form, as desired by them by the prosecution before the next date of hearing.

Ld. Counsel(s) for (A-5) and (A-6) submit that documents directed to be supplied vide order dated 07.02.2020, were supplied to them on 26.02.2020, on which date they were found to be deficient. In these circumstances, let the deficient documents be supplied to them in hard copy, as desired by them by the prosecution on the next date of hearing.

Ld. Counsel for (A-3) submits that vide order dated 26.02.2020, directions were given to CBI to supply certain documents, which have not been supplied yet. In these circumstances, let the said



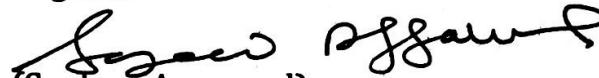
documents be supplied to the Ld. Counsel for (A-3) in hard copy, as desired by him, by the prosecution on the next date of hearing.

The matter is adjourned for further proceedings / arguments on the point of charge(s) through CISCO Webex platform / video conferencing on **10.07.2020 at 11:00 AM.**

The e-mail copy / signed scanned copy of this order be sent to Sh. Surender Prasad, Incharge, Computer Branch, RADDC for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/ 26.06.2020